

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP 03/58/2017

**PRESENT: SMT. INA MALHOTRA,
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01-12-2017**

**NAME OF THE COMPANY: Sh Jagdish Krishanchandra Sant Vs. M/s Bharat
Nidhi Ltd. & Anr.**

SECTION OF THE COMPANIES ACT: 58

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
Present:	Mr. Shantanu Parashar, Advocate			
	Ms. Malvika Awasthi, ALDvocate			

ORDER

An application for amendment so as to implead the proposed respondent Mr. Ibran has been duly served on the proposed Respondent. He is present in person in the court. He has no objection in being impleading in this case. Accordingly, he is impleaded as Respondent No.3. CA No. 31/C-III/2-017 stands disposed off.

Amended Memo of Parties is already on record.

Let affidavit be filed by the newly impleaded Respondent with respect to his defence in this case.

To come up on 8th January, 2018.

sd—
(Ina Malhotra)
Member (J)